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Government of India
Ministry of Finance
(Department of Revenue)

Notification
No. 126/2013-Customs (N.T.)

New Delhi, dated the 11th December, 2013

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Additional/Joint Commissioner of Customs, ICD, Tughlakabad, New Delhi to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on-

- (i) The Additional/Joint Commissioner of Customs, ICD, Tughlakabad, New Delhi;
- (ii) The Additional/Joint Commissioner of Customs (Air Cargo-Import and General) New Custom House, Near IGI Airport, New Delhi-110037;
- (iii) The Deputy/Assistant Commissioner of Customs (Import), Air Cargo Complex, Sahar, Andhri (East), Mumbai; and
- (vi) The Deputy/Assistant Commissioner of Customs (Admn. and Airport), 15/1, Strand Road, Kolkata-700001,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Patil Rail Infrastructure Pvt. Ltd., No.205 & 206, Amarchand Sharma Complex, S.P. Road, Secunderabad, Andhra Pradesh-500003. issued *vide*, DRI F.No.718(ii)16/Seiz/PRU/2013-14/474 to 477 dated the 6th June, 2013 by the Additional Director, Directorate of Revenue Intelligence, Zonal Unit, Lucknow.

[F.No. 437/71/2013-Cus.IV]

(M.V. Vasudevan)

Under Secretary to the Government of India